

(B)

Shri Abdul Aziz A.
C/o.FCH, Loco/FO/M/
Nadiad.

.. Petitioner

Versus

Union of India
through the General Manager,
Western Railway,
Churchgate, Bombay.

The Divisional Railway Manager,
Pratapnagar, Western Railway,
Baroda.

.. Respondents.

ORAL ORDER

16/6/1989

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Heard Mr.R.V.Kothari and Mr.N.S.Shevde, the learned advocates for the applicant and the respondents. Out of the claim for refund of the rent recovered, for the period from May, 85 to 87 and ~~May, 87 to 88~~ has already been refunded and the rent recovered for the period from May, 87 to 88 is being refunded shortly. Learned advocate for the petitioner states that if this is done, there will be no grievance left so far as the petitioner is concerned. It is therefore directed that the respondents effects the payment for the period May, 87 to 88 within a period of two months from the date of this order. With this direction, the case is disposed of.



(P.H.Trivedi)
Vice Chairman